

101

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 339 ⁹⁰
1989

Babu Remaswamy Applicant (s).

B B Gopin Adv. for the
Petitioner (s).

Versus

Union of India vs Respondent (s).

BR Krish Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Delivery of documents (Copy with Sound) READ received from applicant's advocate, which is kept until 00/13/89
2/1/90		Adjudicated on same stage as 22/1/90
		Ch.
22/1/90		Advocates/Parties absent to-day. Nothing filed. Adjudicated on same stage on 22/1/90.
		Ch.
22/2/90		Parties absent. no documents filed Adjudicated on same stage to 23/3/90.
		Ch.
2. 23/3/90		Adjudicated on same stage on 24/4/90 Ch
24/4/90		Today case is on Board before Registrar none is present. enough documents given earlier. General fit case to close the registration submitted both sides before Hon'ble members.

SR NO.	DATE.	ORDERS.
1990		
24/4		<p>Today case is on Board before Registers. None is present. Enon 2 admonishments given earlier. Submitted for orders before Hon'ble Members.</p> <p>OK</p>
12/6		<p>Today case is on Board before Registers. None is present no documents produced. Enon 2 admonishments given earlier. Submitted for orders before Hon'ble Members for OK OK keeping orders</p> <p>OK</p>

(1)

O.A. Stamp No. 418/89

Coram : Hon'ble Mr. M.M.Singh : Administrative Member
Hon'ble Mr. N.R.Chandran : Judicial Member

2/5/1990

Mr.B.B.Gogia, learned counsel for the applicant undertakes to appear before the Dy.Registrar and rectify the defects. If the learned counsel also states the question of limitation would not arise because non-observation of Section 25 of the Industrial Disputes Act, the Dy.Registrar after hearing the learned counsel for the applicant may ^{h. dyes} pass appropriate orders. In case he ~~did~~ not agree with the submission of the learned counsel for the applicant, post the matter before Bench, and if the Dy.Registrar agrees the points taken by the learned counsel for the applicant, the application may be numbered. The learned counsel also undertakes to rectify the other ~~point~~ ^{deous} also. Registry may post the matter ^{Dy.} before the Registrar.

N.R.Chandran

(N.R.Chandran)
Judicial Member

H. M. S.

(M.M.Singh)
Administrative Member

a.a.b.

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Coram : Hon'ble Mr. M.M.Singh

: Administrative Member

Hon'ble Mr. N.R.Chandran

: Judicial Member

17/7/1990

Heard the counsel for the applicant. The application is admitted. The learned counsel for the respondent takes notice. The counsel for the applicant submits that the matter is covered by the observation in Inderpal Yadav's case 1985 - 2 - SCC page 58 and wants similar reliefs.

Even though the applicant is sought for a relief challenging the order of termination passed on 20th March, 1981 on the ground that non-compliance of 25F, ^{of} ~~only to the~~ the applicant now confines his relief ~~of~~ absorption as per the scheme framed pursuant to Inderpal Yadav's case. ~~In view of the decision~~ Since the Supreme Court has directed that the benefit of the scheme should be applied to all those persons similarly situated, we are now directing the applicant to file a representation to the General Manager, Western Railway, Churchgate, Bombay enclosing the service particulars of the applicant and pray for absorption in terms of the scheme framed .. pursuant to the Inderpal Yadav's case and on the basis of the extant orders available on the subject. The representation should be filed by the applicant or his counsel within one month from the receipt from today. He should also enclose a copy of this order along with the representation. The respondent shall dispose of the representation within three months as soon as the same is received. If the applicant is not eligible to be absorbed then the first respondent should pass a speaking order and communicate the decision to the applicant. It is however, open to the applicant to agitate the said decision in a separate application. O.A. is allowed as above. Registry to number the application before dispatching the order.

N.R.Chandran
(N.R.Chandran)
Judicial Member

M.M.Singh
(M.M.Singh)
Administrative Member